

In the Court No. 209 of Dr. Archana Sinha, ASJ-06 (POCSO) West, Delhi

Dated 18.06.2020

ORDER

Adjournment of cases fixed for 18.06.2020

Due to Covid-19 pandemic & in pursuant to order bearing No.16/DHC/2020 dated 13.06.2020 of Hon'ble High Court of Delhi, vide which it is provided that the functioning of the Courts subordinate to Hon'ble Delhi High Court shall continue to remain suspended till 30/06/2020 on same terms as contained in their earlier office order No.373/Estt./E1/DHC dated 23.03.2020, No. 159/RG/DHC/2020 dated 25.03.2020, No. 77/RG/DHC/2020 dated 15.04.2020, No.159/RG/DHC/2020 dated 02.05.2020, R-235/RG/DHC/2020 dated 16.05.2020, 305/RG/DHC/2020 dated 21.05.2020 & No. 1347/RG/DHC/2020 dated 29.05.2020.

It is further directed vide order bearing No.16/DHC/2020 dated 13.06.2020 by the Hon'ble High Court of Delhi that the matters listed in the Courts subordinate to Delhi High Court on 15/06/2020 shall be adjourned en bloc by each court in terms of the earlier directions; and with effect from 16.06.2020, all the subordinate Courts shall take up the urgent matters on day-to-day basis (except where Evidence is to be recorded) through Video Conferencing mode and other matters shall be adjourned accordingly.

Thus, all the pending matters listed before this Court on 18.06.2020 would stand adjourned as under:-

S. No.	Date already fixed	New Date of Hearing	Remarks
1.	18.06.2020 (Thursday)	10.09.2020 (Thursday)	1. All cases except cases at Sr. No.1 to 3 stand adjourned en-bloc to 10.09.2020. 2. The case at Sr. No.1 titled State Vs. Ravi Prakash Gautam has been treated as urgent and has been fixed for 16.07.2020 through Video Conferencing. 3. The case at Sr. No.2 titled State Vs. Sonu Kumar has been treated as urgent and has been fixed for 27.06.2020 through Video Conferencing. 4. The case at Sr. No.3 titled State Vs. Mohd. Noor Islam etc. has been treated as urgent and has been fixed for 30.06.2020 through Video Conferencing.

The copy of this order be also sent to Jail Superintendent concerned for information and compliance of production of the UTPs accordingly.

It is computer generated copy and does not require signatures as approved by undersigned.

By Order

Sd/-

(Dr. Archana Sinha)

ASJ-06 (POCSO), West, Tis Hazari, Delhi

Dated 18.06.2020

**IN THE COURT OF DR. ARCHANA SINHA
ADDL. SESSIONS JUDGE-06, WEST TIS HAZARI COURTS, DELHI**

UID No. 63/17
New S.C. No. 23/17, Old SC No. 18/17
FIR No. 378/16, P.S. - Anand Parbat
U/s 363/366/366A/370/370A/376/34 IPC &
Sec. 6 & 17 of POCSO Act

State Vs. Meenu & others

Applicant : Vishal

18.06.2020 (Proceedings through Video Conferencing)

*Present: Sh. Gyan Prakash Ray, Ld. Substitute Addl. PP for State
Sh. Jagdish Janak, Ld. Counsel for accused Vishal
Ms. Deepika Sachdeva, Ld. Counsel from DCW
(all three present through video conferencing)*

This is an application moved U/s 439 Cr.PC on behalf of accused/applicant Vishal for grant of bail.

Reply dated 17.06.2020 has been filed by IO W/SI Rajwanti.

As the matter pertains to offences U/s 363/366/366A/370/370A/376/34 IPC & Sec. 6 & 17 of POCSO Act, issue notice to the complainant / prosecutrix to comply the mandate of serving of the notice to the complainant through SHO in compliance of the mandate prescribed in the Practice Directions dated 24.09.2019 in view of orders of Hon'ble High Court in case titled as **Reena Jha Vs. Union of India** passed by HMJ Sh. Brijesh Sethi.

Issue notice to the IO with directions to get verified the documents of the school records of the accused pertaining to his age. The documents be sent to the IO for verification through Nodal Officer concerned via official email of this Court.

to the court on
Ld. Counsel for accused is directed to send the documents to the official email of this Court. *the IO*

Be listed for further hearing on **24.06.2020** through video conferencing.

(Dr. Archana Sinha)
Addl. Sessions Judge-06(West)
Tis Hazari Courts : Delhi/18.06.2020

**IN THE COURT OF DR. ARCHANA SINHA
ADDL. SESSIONS JUDGE-06, WEST TIS HAZARI COURTS, DELHI**

UID No. 58210/16
New SC No. 135/18, Old SC No. 262/16
FIR No. 338/16, P.S. - Nangloi
U/s 363/302/201 IPC

State Vs. Maan Singh @ Lala

18.06.2020 (Proceedings through Video Conferencing)

*Present: Sh. Gyan Prakash Ray, Ld. Substitute Addl. PP for State
 Sh. Sanjay Sharma, Ld. Counsel for accused Maan Singh @
 Lala
 (both present through video conferencing)*

This is an application dated 09.06.2020 moved U/s 439 Cr.PC on behalf of accused/applicant Maan Singh @ Lala for grant of interim bail.

The bail application is moved seeking release of the accused in terms of the Resolution dated 18.05.2020 passed by High Powered Committee of Hon'ble High Court on the ground of urgency in view of outbreak of Covid-19 submitting that the case of the applicant is covered within the criteria laid down by Hon'ble High Court.

It is submitted that the accused is in custody since 2016 and is not involved in any other case.

The conduct report from jail be called from Jail Superintendent concerned.

Issue notice to IO to submit the crime record of antecedents of the accused as per SCRB/NCRB.

List the matter on **25.06.2020** through video conferencing.

(Dr. Archana Sinha)
Addl. Sessions Judge-06(West)
Tis Hazari Courts : Delhi/18.06.2020

UID No. 133/2019
Fresh SC No. 22/2019
FIR No. 25/19, PS Nangloi
U/s 376/506 IPC &
Sec. 6 POCSO Act
(Date of arrest 16.01.2019)

State Vs. Rakesh

18.06.2020 (Proceedings through Video Conferencing)

Present: Sh. Gyan Prakash Ray, Ld. Substitute Addl. PP for State
Sh. Kamal Jindal, Ld. Counsel for accused Rakesh
IO W/SI Reena
Ms. Deepika Sachdeva, Ld. Counsel from DCW
(all four present through video conferencing)

This is an application moved U/s 439 Cr.PC on behalf of accused/applicant Rakesh for grant of interim bail.

IO has submitted the reply dated 17.06.2020 that the prosecutrix could not be traced despite all efforts done by IO.

IO has also submitted the status of the family of the accused submitting that the accused has a family comprising of his wife and 9 years old child. Also that, his wife was working in a factory and earning Rs.3,000/- per month but due to lockdown, she has lost her job.

In support of the interim bail application, it is submitted on behalf of the applicant/accused that the family of the accused is starving and he is sole bread earner of his family and due to lockdown, there is nobody for arranging the food and other basic needs and interim bail is sought for some period so that he can earn some money for the family and make the arrangement for their survival.

As per record, the matter was fixed for prosecution evidence for examination of the prosecutrix for 27.08.2019 but as the prosecutrix was not present, matter was adjourned time to time on 19.11.2019, 06.01.2020 and thereafter for 16.03.2020 but due to lockdown and for non-appearance of the prosecutrix, now it has been adjourned en bloc for 20.12.2020 ✓

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UID No. 133/2019
Fresh SC No. 22/2019
FIR No. 25/19, PS Nangloi
U/s 376/506 IPC &
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State Vs. Rakesh

18.06.2020

IO has informed that the prosecutrix could not be traced despite her best efforts.

As per FSL result, the DNA of the child has been matched with the accused.

Without going into the merits of the case, considering the lockdown conditions due to Covid-19 pandemic in the country and the family circumstances of the accused, that his family is starving due to lockdown and he has his wife and 9 years old child and his wife is out of job because of lockdown as she was working in a factory to earn the livelihood in the absence of the accused, also considering the situation in the jail and the observations of the Hon'ble Apex Court for de-congestion of jails, the accused is granted interim bail **for a period of one month from the date of his release**, on furnishing bail bond and surety bond of Rs. 25,000/- with one surety in the like amount to the satisfaction of Ld. Duty MM concerned, subject to the conditions :

1. That the accused shall not meet, visit or contact the prosecutrix or any of the witnesses in any manner and shall stay away from the places of their residences, during the period of interim bail.
2. The accused shall surrender himself on the date of expiry of the period of interim bail, by 5' O Clock in the Tihar Jail with the report in writing to be filed in the court on the same day by 5 O' Clock through his counsel regarding the compliance.
3. He shall not leave the city/country without permission of the court.
4. He shall furnish his present and permanent address with supporting documents along with an affidavit/undertaking to inform any change that of without delay.

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UID No. 133/2019
Fresh SC No. 22/2019
FIR No. 25/19, PS Nangloi
U/s 376/506 IPC &
Sec. 6 POCSO Act
(Date of arrest 16.01.2019)

State Vs. Rakesh

18.06.2020

5. He shall attend the trial without any single default.
6. He shall not try to do anything to hamper the trial or temper the evidence, in any manner.

Any observations and expressions in this order shall not tantamount to any adverse influence on the merits of the case.

With these conditions bail application moved under section 439 Cr.P.C for grant of interim bail to accused/applicant Rakesh stands disposed of.

Copy of the order be sent to the concerned Jail Superintendent for necessary information and compliance.

Copy of the order be sent to the Ld. Counsel for the accused/applicant through official email.

(Dr. Archana Sinha)
Addl. Sessions Judge-06(West)
Tis Hazari Courts : Delhi/18.06.2020

*Dasti copy
provided to
the Ld. counsel.*

Copy received

Arceef
Kamal Jindal
19/6/20